

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 1515/97

New Delhi, this the 12th day of December, 1997

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Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri R.K. Aahooja, Member (A)

Shri Surender Singh Yadav,
s/o Shri Ishwar Singh,
r/o village Behrar, Distt. Alwar,
(Rajasthan)
Permanent r/o village & PO Masta Pur,
Distt. Rewari (Haryana) ...Applicant

(By Advocate; Shri Hori Lal)

Versus

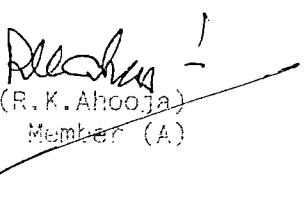
Union of India through

1. Secretary,
Ministry of Home Affairs,
New Delhi.
 2. The Police Commissioner of Delhi,
Police Head Quarters,
Indraprastha Estate,
New Delhi. ...Respondents
- (By Advocate: Shri Raj Singh through Sh. Arun Bhardwaj)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)--

Both the parties appearing in this case submit that this case also being an OBC matter is covered by our decision recently given in OA No.2410/95. In the circumstances, this OA is also disposed of with a direction that the benefit given in the said judgement shall also be made applicable to this case as well on a mutatis mutandis basis. The respondents are directed to implement the order only subject to the result of an appeal which is said to have been filed in the High Court. No cost.


(R.K. Aahooja)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

OA disposed of
Fresh matter listed